

IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH (COURT -I)  
NEW DELHI.

247/2017

In the matter of:

P. Commissioner of Income Tax, Delhi-6

...Petitioner

v.

ROC, Delhi,

Resp. No.1, M/s. Monica Sharma( M/s. Mibzsun Logistics Pvt. Ltd).

... Respondents

**SECTION:** Under Section 252(1)

**Coram**

**Order delivered on 12.12.2017**

R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)

**For the petitioner:**

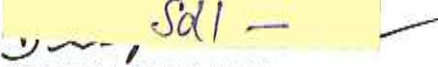
Zoheb Hossain, Adv.  
Sr. Standing Counsel for ITD  
Piyush Goyal, Adv.


**For the respondent:**

**ORDER**

Ld. Counsel for the petitioner/appellant is present. It is represented that notice has been sent in relation to petition to the ROC. Notice has been also served as evidenced by the endorsement made on the face of the appeal by the office of the ROC. In relation to the second respondent, however, service of the notice is awaited. In relation to third respondent notice has been dispatched to the last known address of the said

director. In relation to the 2<sup>nd</sup> respondent, the counsel for the appellant represents that report of the service is awaited. In relation to respondents other than the 1st respondent, appellant to file tracking report in order to establish service of notice of this appeal. Post the matter for hearing on 20.12.2017.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

\*KCS\*